The Tamil Nadu Revenue Enquiries Act, 1893

Act 5 of 1893

Keyword(s):
Administration of Revenue, Conduct of Public Servants, Enquiries, Examination of Witnesses

[The (Tamil Nadu) Revenue Enquiries Act, 1893.]

(Received the assent of the Governor on the 8th April 1893, and of the Governor-General on the 25th August 1893; the Governor-General’s assent was first published in the Fort St. George Gazette of the 10th October 1893.)

An Act for facilitating enquiries into matters connected with the administration of the Revenue and into the conduct of Public Servants.

WHEREAS it is expedient to make further provision to facilitate enquiries into matters connected with the administration of the revenue and into the conduct of public servants; It is hereby enacted as follows:

1. This Act extends to the whole of the [State of Tamil Nadu].

1 These words were substituted for the word “Madras” by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969, which came into force on the 14th January 1969.

2 Short title, “The Madras Revenue Enquiries Act, 1893,” was given by the Repealing and Amending Act, 1901 (Central Act XI of 1901.)

For Statement of Objects and Reasons, see Fort St. George Gazette Supplement, dated the 12th July 1892, p. 1; for Report of the Select Committee, see ibid, dated the 14th February 1893, p. 1; for Proceedings in council, see ibid, dated the 24th January 1893, p. 5; ibid, dated the 7th March 1893, p. 3; and ibid, dated the 11th April 1893, p. 4.

This Act was extended to the merged State of Pudukkottai by section 3 of, and the First Schedule to, the Tamil Nadu Merged States (Laws) Act, 1949 (Tamil Nadu Act XXXV of 1949).

This Act was extended to the Kanyakumari district and the Shencottah taluk of the Tirunelveli district by section 3 of, and the Schedule to, the Tamil Nadu (Transferred Territory) Extension of Laws Act, 1957 (Tamil Nadu Act XXII of 1957) repealing the corresponding law in force in that territory.

3 This expression was substituted for the expression “Presidency of Madras” by the Tamil Nadu Adaptation of Laws Order, 1970, which was deemed to have come into force on the 14th January 1969.
2. The Government may, by order, invest any officer deputed by it to make an enquiry into any matter connected with the administration of the revenue or into the conduct of any public servant as such with power to summon any person to appear before such officer or to produce any document or thing in the possession or under the control of such person the production of which, in the opinion of such officer, is necessary to the conduct of such enquiry.

3. The provisions of sections 2, 3, 4 and 5 of 1(Tamil Nadu) Act III of 1869 shall, mutatis mutandis, apply to summonses issued under this Act.

4. Any officer making an enquiry under this Act may examine orally any person supposed to be acquainted with the matter under enquiry or any fact relevant thereto, and may reduce into writing any statement made by the person so examined.

Such person shall be bound to answer truly all questions relating to such matter put to him by such officer, other than questions the answers to which would have a tendency to expose him to criminal charge or to a penalty or forfeiture.

No such statement, when taken in the absence of a public servant whose conduct is under enquiry, shall be used as evidence against such public servant in any judicial proceeding.

1 These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1989, which came into force on the 14th January 1989.